

THE HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Dated/Imphal, the 3rd April, 2014

No.HCM/N-2014/(Judl)/ 5624. In view of the establishment of three Revenue Tribunals under Manipur Land Revenue & Land Reforms Act, 1960 for the 3(three) Districts of Thoubal, Bishnupur and Senapati and appointment of the respective District & Sessions Judges of the 3(three) Districts as the Presiding Officers of these Revenue Tribunal vide Notifications No. 2/62/2013-Leg/L(iv) dated 3-3-2014 of the Law and Legislative Affairs Department, Government of Manipur, the High Court of Manipur directs the transfer of all pending cases which fall within the jurisdiction of the newly established Revenue Tribunals of the 3(three) Districts of Thoubal, Bishnupur and Senapati from the Revenue Tribunal, Manipur to the newly established Revenue Tribunals with immediate effect.

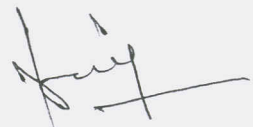
BY ORDER etc.

Sd/-

REGISTRAR
HIGH COURT OF MANIPUR

Memo No.HCM/N-2014/(Judl)/ 5625-35 Dated/Imphal, the 3rd April, 2014
Copy to:-

1. The Secretary (Law), Government of Manipur for information and necessary action.
2. The Presiding Officer, Revenue Tribunal, Manipur for information and necessary action.
3. The Presiding Officer, Revenue Tribunal, Thoubal/Bishnupur/Senapati for information and necessary action.
4. The Deputy Registrar (Judl./Admn.), High Court of Manipur.
5. The Director of Prosecution, Government of Manipur for information and circulation to the District PPs and Government Advocates.
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- for information of His Lordship.
6. The Assistant Registrar-I, II & III, High Court of Manipur.
- ✓ 7. The CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
8. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for information of His Lordship.
9. The Order book/Guard file.
10. Concerned file.



REGISTRAR
HIGH COURT OF MANIPUR